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Kerala Tolls (Amendment) Act, 1990

5 of 1990

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An Act further to amend the Kerala Tolls Act, 1976. WHEREAS it is expedient further to amend the Kerala Tolls Act, 1976, for the purposes hereinafter appearing; BE it enacted in the Forty-first Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Kerala Tolls (Amendment) Act, 1990.(2) It shall be deemed to have come into force on the 29th day of August, 1989.

2. Amendment Of Section 2 :-

In section 2 of the Kerala Tolls Act, 1976 (6 of 1977) (hereinafter referred to as the principal Act), in clause (a), for the words "twenty-five lakhs rupees", the words "thirty-five lakhs rupees" shall be substituted.

3. Insertion Of New Section 3B :-

After section 3A of the principal Act, the following section shall be inserted, namely:

"3B. Levy of toll when there are more than one bridge within a radius of fifteen kilo metres.-- Notwithstanding anything contained in section 3 or section 3A, if there are more than one bridge within a radius of fifteen kilometres, toll for the passage of a motor vehicle

shall be levied only at the first of such bridges.".

<u>4.</u> Substitution Of New Section For Section 5 :-

For section 5 of the principal Act, the following section shall be substituted, namely:

"5. Exemption.No toll shall be, payable for the passage of-

(a) any motor vehicle belonging to the Government of Kerala or the Government of India; and

(b) any stage carriage operated by the Kerala State Road Transport Corporation.".

5. Repeal And Saving :-

(1) The Kerala Tolls (Amendment) Ordinance, 1989 (8 of 1989), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.